

from 1 to 5% of the value of contraband goods seized, accruing to it to be used by the Govt. for the purpose of encouragement of better performance, acquiring anti-smuggling equipment and providing a measure of security and amenities to the Departmental Officers. Income-tax Department have recently introduced a scheme for grant of reward to its officers and staff. This scheme is, in brief, for maximum disposal of summary assessments, additions above Rs. 50,000/- made to income in scrutiny assessments which are substantially upheld in appeal, for search and seizure work involving assets of at least Rs. 10 lakhs for successful representation before Appellate Tribunal. In the field of collection of Income tax also the Govt. had instituted a scheme of reward in 1973 which was reappraised in the light of the actual working and a revised scheme was formulated in January 1982. Proposal for improving the scheme is under consideration of the Government.

(d) Railway Department has submitted a proposal to grant incentive to the ticket-checking staff which is under examination in consultation with the Ministry of Finance. No such proposal is under consideration by the Govt. for the staff in Insurance Department.

[*Translation*]

Scheme to Increase Trade with Socialist countries

4885. SHRI VIJAY KUMAR YADAV : Will the Minister of COMMERCE be pleased to state :

(a) whether Government have formulated any scheme to increase trade with various socialist countries ;

(b) if so, the details thereof ; and

(c) whether Government have reached trade agreement with some of the socialist countries ;

(d) if so, the details thereof ; and

(e) the benefits likely to accrue to the country therefrom ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b) Continuous efforts are being made to increase and diversify trade with various socialist countries in East Europe. Various steps like participation in trade fairs and exhibitions, exchange of commercial delegations, convening of Inter-Governmental Joint Commission meetings and conclusion of annual Trade Protocol for exchange of commodities are being taken, in this direction.

(c) and (d) Government have separate Trade Agreements with USSR, GDR, Poland, Czechoslovakia and Romania which provide for the settlement of all commercial and non-commercial transactions between India and these countries in on-convertible Indian rupees. Under this system, the bilateral trade is to be on balanced basis where imports and exports are expected to balance over a period of time.

(e) Bilateral rupee clearing has helped India in obtaining essential raw materials and industrial goods without recourse to free foreign exchange and also in securing assured markets for exports of both traditional and non-traditional products. The rupee trading arrangements have thus helped India in the conversation of free foreign exchange and the promotion of exports.

[*English*]

Setting up of Tribunals/Courts to Deal Bank Cases

4886. SHRIMATI PATEL RAMABEN : RAMJIBHAI MAVANI : Will the Minister of FINANCE be pleased to state :

(a) whether the scheduled banks and co-operative banks have filed court cases in Rajkot and other places of Gujarat against those persons who have not returned the amounts of their loans so far ;

(b) if so, the total number of such cases filed by the said banks in different courts from 1 January, 1983 to 31 October, 1985 ;

(c) whether despite the court decisions in favour of the banks, these decisions remain only on papers due to lawyers who adopt delaying tactics and their enforcement is long delayed ;

(d) if so, whether Government propose to set up separate courts or tribunals to eliminate delay in disposal of such cases ;

(e) if so, the details thereof ; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) (a) to (c) The time effort and money that will be spent in collecting the information asked for will not be commensurate with the results likely to be achieved.

(d) to (f) : Government has not taken any decision in regard to setting up of separate courts or tribunals for such cases.

Measures to contain Black Money

4887. SHRI BALASAHEB VIKHE PATIL :
SHRI PRAKASH V. PATIL :
SHRI MURLIDHAR MANE :

Will the Minister of FINANCE be pleased to state :

(a) whether the Federation of Indian Chamber of Commerce and Industry has suggested a package of measures to contain black money ;

(b) if so, the details thereof ;

(c) what is Government's estimate of black money in the country now and the sectors of trade/industry where they manifest ; and

(d) whether Government have accepted any of the suggestions made by FICCI for implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Ministry has not received any suggestions from Federation of Indian Chamber of Commerce and Industry regarding black money.

(b) Does not arise.

(c) No official estimate of the amount of black money in circulation at present has been made.

(d) Does not arise.

Tax Evasion by Sex clinics

4888. SHRI DHARAM PAL SINGH MALIK :

SHRI SUBHASH YADAV :

Will the Minister of FINANCE be pleased to State :

(a) whether Government are aware of so-called 'Sex-Clinics' being run in Delhi which are exploiting people in different ways and making huge money ; and

(b) if so, whether Government propose to enquire into tax evasion by such clinics and take other action ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Government are aware of the press report regarding so-called Sex Clinics of Delhi. As and when some specific information comes to the Income tax Department's notice, appropriate action under various direct taxes Acts is taken.

Target of Tea Export in 1985-86

4889. PROF. P. J. KURIEN : Will the Minister of COMMERCE be pleased to state :

(a) the target of tea export in 1985-86;

(b) whether Government feel that this target could be achieved ;

(c) whether Government have made any study of the causes of the crisis in the tea industry ; and